

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(LAW DIVISION)**

**Petition No. 245/MP/2021
along with IA No. 41/2024**

Subject : Petition or approval of input price of coal supplied from Dulanga mines for the period from COD i.e. 1.10.2020 to 31.3.2024.

Petitioner : NTPC

Respondents : BSPHCL and 6 others

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Karthikeyan Murugan, Advocate, NTPC
Shri R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

At the outset, learned counsel for the Respondent GRIDCO sought time to file its reply to the amended petition. This was accepted by the Commission, and accordingly, the hearing was adjourned.

2. The Commission, while adjourning the matter, directed the Petitioner to furnish the following additional information, on or before **6.12.2024**, after serving a copy to the Respondents:

(a) *With reference to Clause 2(a) of the ROP of the hearing dated 11.7.2024, it is noticed that the Petitioner has not furnished the information sought for the period from 19.9.2018 to 30.9.2018. The Petitioner is directed to furnish the details of the agreed quantity of coal, GCV of coal, cost of coal and actual quantity of coal, and amount paid to MDO in the prescribed format for the period from 19.9.2018 to 30.9.2018, along with supporting documents.*

(b) *As per clause 15.6.5 (e) of the agreement with MDO, if the MDO delivers coal having lower GCV during any particular month, the Mine Operator shall compensate the owner for the shortfall in GCV in accordance with the formula set forth in the said agreement. Based on data submitted by the Petitioner (in compliance with the ROP of hearing dated 11.7.2024), it is observed that during some of the months viz. June 2021, December 2021, February*



2022, and March 2022, the MDO delivered coal with GCV (Kcal/Kg) less than (G-150). The Petitioner shall furnish month wise details related to compensation for the shortfall of GCV in accordance with the MDO agreement with supporting documents.

(c) With reference to Clause 2(c) of the ROP of hearing dated 11.7.2024, the Petitioner has not furnished the supporting documents for the month-wise value of 'G' for the periods from September 2018 to March 2020. The Petitioner is directed to submit the supporting documents for the aforesaid period.

3. The Respondents are permitted to file their replies by **3.12.2024**, after serving a copy to the Petitioner, who may file a rejoinder if any, by **17.1.2025**.

4. The matter shall be listed for hearing on **28.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

